

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 353/AT/2022**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Wind Power Projects (Tranche-XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.

Date of Hearing : **12.7.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Solar Energy Corporation of India Limited (SECI).

Respondents : ReNew Naveen Urja Private Limited & 10 others.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI  
Shri Aneesh Bajaj, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Shri Vishorv Mukerjee, Advocate, Green Infra  
Shri Pratyush Singh, Advocate, Green Infra  
Ms. Juhi Senguttuvan, Advocate, Green Infra  
Shri Sujit Ghosh, Advocate, ReNew Naveen  
Ms. Mannat Waraich, Advocate, ReNew Naveen  
Ms. Ananya Goswami, Advocate, ReNew Naveen  
Shri Mridul Gupta, Advocate, ReNew Naveen  
Shri Hemant Singh, Advocate, Adani Renewable  
Shri Mridul Chakravarty, Advocate, Adani Renewable  
Shri Lakshyajit Singh Bagdwal, Advocate, Adani Renewable  
Shri Harshit Singh, Advocate, Adani Renewable

**Record of Proceedings**

At the outset, learned senior counsel for the Petitioner submitted that pursuant to the Record of Proceedings for the hearing dated 11.4.2023, SECI has approached and is continuously following up the matter with the Ministry of New and Renewable Energy (MNRE), Government of India with regard to clarification sought by the Commission vide said Record of Proceedings. As per the discussions with the officials of the MNRE, the decision in regard to the above is expected shortly. Learned senior counsel, accordingly, requested to defer the hearing to the month of August, 2023.



2. Learned counsels for the Respondent No.3, Green Infra Wind Energy Limited and the Respondent No. 5, Adani Renewable Energy Holding Fifteen Limited also sought time to file their replies to the Petition.

3. Considering the request of the learned senior counsel for the Petitioner and the learned counsel for the Respondents, the Commission directed as under:

(a) The Respondents to file their replies, if any, within two weeks after serving copy of the same to the Petitioner, who may file its rejoinder(s), if any, within two thereafter;

(b) The Petitioner to file its affidavit in compliance with the directions under the Record of Proceedings for the hearing dated 11.4.2023 within two weeks.

4. The Petition shall be listed for hearing on 25.8.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**